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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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ITA 858/2015

PR. COMMISSIONER OF INCOME
TAX-(CENTRAL-2),

..... Appellant

Through: Ms Suruchi Aggarwal, Senior Standing
Counsel, Mr Abhishek Sharma, Ms Radhika
Gupta, Mr Rajesh Kumar and Ms Lakshmi
Gurung, Advocates.

versus

GREEN AGE CONSULTANTS PVT. LTD
Through

..... Respondent

AND

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ITA 859/2015

PR. COMMISSIONER OF INCOME
TAX-(CENTRAL-2)

..... Appellant

Through: Ms Suruchi Aggarwal, Senior Standing
Counsel, Mr Abhishek Sharma, Ms Radhika
Gupta, Mr Rajesh Kumar and Ms Lakshmi
Gurung, Advocates.

versus

GREEN AGE CONSULTANTS PVT. LTD.
Through

..... Respondent

CORAM:
JUSTICE S. MURALIDHAR
JUSTICE VIBHU BAKHRU



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ORDER
16.11.2015

CM No.26829/2015 in ITA 858/2015

CM No.26830/2015 in ITA 859/2015

1. Allowed, subject to all just exceptions.
2. The applications stand disposed of.

ITA 858/2015

ITA 859/2015

3. In view of the order dated 6th November, 2015 passed by this Court in ITA No.849/2015 (*Pr. Commissioner of Income Tax (Central-II) v. Green Age Consultants Pvt. Ltd.*) no substantial question of law arises. The present appeals are dismissed.

S.MURALIDHAR, J

VIBHU BAKHRU, J

NOVEMBER 16, 2015
MK